

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**COURT-VI**

Item No. 102  
IB-483/ND/2021  
IA/1709/2024

**IN THE MATTER OF:**  
**Bank of Baroda**

**...PETITIONER**

**Vs.**

**M/s. Mr. Raj Kumar Rathi**

**...RESPONDENT**

**Section**  
**U/s 95(1) of IB Code, 2016**

**Order delivered on 15.04.2024**  
**HYBRID HEARING (PHYSICAL & VC)**

**Coram:**  
**SHRI MAHENDRA KHANDELWAL, HON'BLE MEMBER (JUDICIAL)**  
**SHRI RAHUL BHATNAGAR, HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**  
**For the Petitioner/Applicant**

:Adv. Anju Bhushan Gupta & Adv.  
Aditya Goel, Advs.

**For the Respondent**

:

**ORDER**

**IA/1709/2024**

This is an application filed by the Petitioner (under Section 95) in terms of Section 98(1) of the IBC, 2016 read with Rule 11 of the NCLT Rules, 2016 for replacement of the earlier RP.

Ld. Counsel on behalf of the Applicant is present and sought time to seek instructions from the client. In view of this, list the matter on **10.05.2024**.

**Sd/-**  
**(Rahul Bhatnagar)**  
**Member (T)**

**Sd/-**  
**(Mahendra Khandelwal)**  
**Member (J)**